

**GOVERNMENT OF INDIA
DEVELOPMENT OF NORTH EASTERN REGION
LOK SABHA**

UNSTARRED QUESTION NO:830
ANSWERED ON:13.07.2004
DEVELOPMENT OF NORTH EASTERN REGION
Konyak Shri W. Wangyuh

Will the Minister of DEVELOPMENT OF NORTH EASTERN REGION be pleased to state:

- (a) whether the Union Government had decided to deduct 10% of annual allocations of all Ministries for pooling resources for development of North Eastern States;
- (b) if so, the total amount realized on account of such deductions during 2003-04 with details of deductions, Ministry-wise;
- (c) whether any Ministry had been exempted from the rule of deduction of 10%; and
- (d) if so, the details of the Ministries, so exempted, with criteria for exemption?

Answer

MINISTER, MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI P.R. KYNDIAH)

(a) :The Union Government had taken a decision in 1998-99 that 10% of the Gross Budgetary Support (GBS) of all Ministries/Departments of Government of India be earmarked for expenditure on North Eastern Region except those which are specifically exempted and the unspent balance of earmarked 10% of GBS be transferred, at the end of (NLCPR) for funding developmental projects in the North Eastern Region.

(b) :The details of unspent balance of 10% of GBS of various Ministries/Departments coming to NLCPR for the year 2003-04 are yet to be finalised.

(c) & (d) : Yes, Sir. 18 Ministries/Departments have been exempted from the norm of 10% allocation as per the list enclosed. The criteria laid down by the Government for exemption from 10% allocation include :

- i) Highly scientific Ministries/ Departments with hardly any scope for work in the North East such as Department of Space, Atomic Energy etc.
- ii) The Ministries/Departments having no direct involvement in the North East and Sikkim such as the Department of Ocean Development and the Ministries in which case the expenditure in the North East and Sikkim was `Nil` during the last three years.
- iii) The Ministries/ Departments whose GBS is less than Rs.10.00 crores.

ANNEXURE

LIST OF CURRENTLY EXEMPTED DEPARTMENTS

1. Expenditure
2. Revenue
3. Planning
4. Ocean Development
5. Space
6. Atomic Energy
- 7 Economic Affairs
8. External Affairs

9. Petroleum & Natural Gas

10. Steel

11. Legal Affairs

12. Personnel & Training

13. Bio-technology

14. Science & Technology

15. Scientific & Industrial Research

16. Official Language

17. Company Affairs

18. Social Justice and Empowerment (the Ministry is required to earmark 2% of their budget for Scheduled Caste Division. The 10% norm is applicable to other programmes of the Ministry)